

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/1265/2021**

This the **April 1st, 2021**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ms. Yasmeena Akhter d/o Gh. Mohd. Khan, w/o Muzaffar Ahmad, r/o Lalpora, Beerwa, Budgam.

.....Applicant

(Advocate:- None )

**Versus**

1. Commissioner/ Secretary to Government, General Administration, Department, Civil Secretariat, Srinagar.
2. Commissioner/Secretary, School Education Department, Civil Sectt., Srinagar.
3. Director School Education, Kashmir, Srinagar.
4. Chief Education Officer, Budgam.
5. Zonal Education Officer, Narbal, Budgam.
6. Principal/Headmaster, Government Primary School, Ghat, Narbal, Budgam.

.....Respondents

**O R D E R [O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.

2. Even on the last date of hearing i.e. 15.3.2021, nobody had joined the video conference on behalf of the applicants and the case was listed today i.e., 1.4.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



**(ANAND MATHUR)**  
**MEMBER (A)**

**KKS**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**